

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1015

ANSWERED ON:15.11.2010

MINES RELATED ACCIDENTS TO LABOURERS

Adhalrao Patil Shri Shivaji;Rawat Shri Ashok Kumar;Wankhede Shri Subhash Bapurao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of persons died and injured in mine accidents in the country during the last three years and the current year;
- (b) whether safety measures adopted in Indian mines are of international standards;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to take necessary steps for upgrading the existing safety measures being adopted in mines;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): The details of persons died and injured due to accidents in mines for the last three years and the current year are given in Annexure-I.
- (b) & (c): There are adequate provisions for safety in mines which are contained in the Mines Act, 1952 and the Rules and Regulations framed there under. The provisions compare favourably with similar provisions in other countries.
- (d) to (f): In order to upgrade the existing safety measures adopted in mines and to keep pace with advancing technology, necessary amendments in the Coal Mines Regulations, Metalliferous Mines Regulations and Oil Mines Regulations are under process. The salient features of which, are given below:
 - i) introduction of a separate chapter on opencast workings,
 - ii) introduction of Risk Assessment and Risk Management Plan and
 - iii) introduction of Strata Control and Management plan.